DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-I SECTION)
MINUTES OF THE NORMS COMMITTEE-I
MEETING NO. NC/1/MEET/Jul/202223/9 (Offline Cases) Dated18.08.2022

The Meeting No. NC/1/MEET/Jul/202223/9 (Offline Cases) of the Norms Committee (NC-I) for the licensing year 2021-2022 was held on 18.08.2022 under the **Chairmanship of Shri Akash Taneja, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting:

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri R. K. Jaiswal, DO	DPIIT
2.	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
3.	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
4.	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
In Attendance		
1.	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Note:

1. For information of exporters, Norms Committee-I handles all cases pertaining to fixation/ratification of norms for Export products on Engineering items falling under ITC(HS) Chapter 81 to 84, 86 to 93. Communications in respect of cases/pertaining to NC-I may be sent to email address: nc1.dgft@nic.in

2. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

3. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RA should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

4. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied, whichever is less.

The minutes of Meeting No. NC/1/MEET/Jul/202223/9 held on 18.08.2022 were circulated on 16.09.2022 amongst the members of the Committee and finalized. Decision taken on each of the cases is enumerated as below:

संतोष कुमार दुबे / Santosh Kumar Dubey
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No. 01

Case No. **36/21/80-ALC2/2016**	**M/s Navkar Fittings & Forgings Pvt. Ltd.**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No.: 0310808954 Date: 03.11.2016		
HQ. No.: 01/80/050/00496/AM17	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 03/95/040/00606/AM17		

Case history: The case was rejected in Meeting No. 04/80-ALC2/2017dated 23.05.2017 due to non-submission of reply of deficiency letter raised by DIPP vide UO No.12/13/2017-TSW/81 dated 02/03/2017. However, the applicant had furnished the reply with a request to reconsider their case for fixation of the ad-hoc norms. The applicant's representation was forwarded to **MSME** on 28.11.2018 followed by ID reminders on 17.09.2019, 10.01.2020 & 06.03.2020 for expediting the comments. On the advice of the representative of **MSME,** the case was forwarded to **DPIIT** on 04.01.2021 for examination & comments. DPIIT vide U. O. No. P-47011/8/2021-TSW dated 10.03.2021 had informed that the applicant's reply is incomplete. As decided in the Meeting No. 02/80 dated 16.06.2021, deficiency letter seeking following information as raised by DPIIT was sent to the applicant on 02.08.2021:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Detailed calculations for the quantities of import items.

As per NC decision, a deficiency letter, as raised by DPIIT, was sent to the applicant on 02.08.2021 followed by reminders on 24.09.2021, 10.11.2021 & 05.01.2022. The applicant vide email dated 18.01.2022 requested to give some more time to submit their reply of deficiency letter.

The applicant's reply was sent to DPIIT on 31.03.2022 for examination & comments. The physical copy of the applicant's reply was also sent to DPIIT on 25.04.2022. Further, as per NC decision, a reminder was sent on 21.06.2022 to DPIIT for expediting the comments. However, no comments have been received as yet.

Decision: The Committee decided to **remind again DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 02

Case No. **2/4/80-ALC2/2015**	**M/s Terumo Penpol Ltd.**	**Status: Approved**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No.: 5310008377 dated 28.05.2009		
HQ. No.: 01/80/050/00073/AM16	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 53/21/040/00002/AM10		

Case history: In the Meeting No. 11/80 date 30.11.2018, the representative of MSME stated that the norms may be fixed on the basis of DIPP recommendation vide No. 07/9/20l6-TSW dt. 08.12.2017 for License No. 5310019514 dt. 05.10.2017 as ratified in Meeting No. 16/80 dated 14.11.2017. However, the Committee observed that the description of export item in the subject application does not exactly match with the recommendation of DIPP and therefore, MSME was requested to provide comments. Based on the deliberations & as per advice of MSME, the Committee decided that **Consultant (Tech-1)** may look into the matter. Hence, the case was referred to **Consultant (Tech-1)** on 16.10.2019 for examination & comments**. Consultant (Tech-1)** informed that a similar case of the applicant had already been referred to **PLEXCONCIL** and **Department of Chemicals & Petrochemicals**. **PLEXCONCIL** vide email dated 17.12.2019 had requested for 15 days' time to reply the query. No information had been received from **Department of Chemicals & Petrochemicals. PLEXCONCIL** was reminded on 12.02.2020 for the expediting the matter. **PLEXCONCIL's** reply was received and forwarded to **Consultant (Tech-1)** on 11.03.2020 for examination of the case. However, **Consultant (Tech-1)** informed in the meeting that **PLEXCONCIL** reply mentions Acetic Anhydride as the export product, which does not make any sense. Also, a D.O. Letter was sent to **JS, Department of Chemicals & Petrochemicals** on 30.07.2020 to provide their comments in the matter at the earliest. Subsequently, a reminder along with copy of application was sent to **Department of Chemicals & Petrochemicals** on 09.03.2021 for examination & comments. As decided in the Meeting No. 02/80 dated16.06.2021, a reminder was issued on 02.08.2021. Further, as decided in meeting dated 02.09.2021, the reminder was issued on 29.09.2021. Also, as per NC decision, final reminder [Letter] was sent to **Department of Chemicals & Petrochemicals** on 05.01.2022 for expediting the comments. In NC meeting dated 08.02.2022, it was decided to seek opinion of Consultant (Tech-1) in this matter as no information had been received from **Department of Chemicals & Petrochemicals** despite several reminders. As per NC decision, an email was sent to Consultant (Tech-1) on 11.03.2022. Consultant (Tech-1) via email dated 20.05.2022 had requested to send physical file of the case and the same was sent to Consultant (Tech-1) on 25.05.2022.

Decision: The Committee considered the case as per agenda and the matter was deliberated in the meeting. After due deliberation, the Committee decided to fix the ad-hoc norms as per written comments dated 18.08.2022 given by Consultant (Tech-1) as under:

1. The quantity of import item (**PVC Compound**) may be allowed as **1.10Kgs/Kg content in the export product.**
2. The quantity of import item (**Stainless Steel Capillary (Needle Assembly**) **of relevant diameter and length)** may be allowed as **net plus 2% wastage**.
3. The quantity of import item (**Evident Paper – Plastic Sheet/Roll (Self Adhesive**)) may be allowed as 1.10Sq.meter/Sq. meter content in the export product.
4. The quantity of rest of import items may be allowed as **net plus 1% wastage**.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 03

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/s TATA Sikorsky Aerospace Ltd.**	**Status: Deferred**
HQ. No.: 01/80/162/301/AM18/DES-1	**Subject:** EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	

Case history: The Committee considered the case as per agenda and noted that a copy of application was sent to **DIPP** on 10.07.2018 and to **DHI o**n 03.08.2018 for their examinations/comments. Since, they had stated that the export product is not under the purview of **DIPP/ DHI**, it was forwarded to **MSME** on 18.03.2019 followed by reminders on 24.09.2019, 10.01.2020 & 12.02.2020. A deficiency letter (To provide excel sheet of calculations) was sent to the applicant as per comments of **MSME** received via email dated 22.10.2020. The applicant's reply was sent to MSME on 18.11.2020 to examine the case. MSME via email dated 16.06.2021 has asked to submit certain information. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:

1. To submit step-wise calculation for all products.
2. To submit MSME-DI wastage report/SEZ wastage report, if any.

The applicant's reply dated 10.08.2021 was forwarded to MSME for examination & comments on 11.08.2021 followed by reminders on 24.09.2021, 10.11.2021 & 05.01.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide details of the parts being produced from each raw material, blank size and weight, finished weight along with manufacturing process.

The applicant's reply was received vide email dated 02.07.2022 and the same was forwarded to DPIIT on 26.07.2022 for examination & comments as the previous Technical Representative of MSME has been relieved and no one has taken up the charge. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 04

Case No. **27/9/80-ALC2/2017**	**M/s TERUMO PENPOL PRIVATE LIMITED**	**Status: Approved**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No.: 5310019417 dated 15.06.2017		
HQ. No.: 01/80/050/00205/AM18	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 53/24/040/00003/AM18		

Case history: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 as per written comments of DIPP (TSW section) vide letter No.: 07/9/2016-TSW dated 08.12.2017. However, the applicant requested to re-fix the norms and to allow them for **Personal Hearing**.

The applicant appeared for PH in NC Meeting 09/80 dated 14.09.2019 and explained the reason for higher wastage claims. Based on the deliberations, the Committee decided that **Consultant (Tech 1)** would look into the matter. **Consultant (Tech-1)** pointed out that applicant is requesting to increase the wastage norms for PVC compound from 10% to 16% on the basis of **Department of Chemicals & Petrochemicals** suggestion vide letter dated 10.09.2012 for amending the SION H-67 and AA of the applicant had been ratified based on SION H-67 which allows for only 10%. **Consultant (Tech-1)** suggested that **PLEXCONCI**L may be requested to provide Production/Consumption data of other manufacturers. The case was referred to **PLEXCONCIL, Department of Chemicals & Petrochemicals** on 18.10.2019 & 05.11.2019 respectively. However, **PLEXCONCIL** vide email dated 17.12.2019 had requested for 15 days' time to reply the query. No information had been received from **Department of Chemicals & Petrochemicals**. The Committee noted that **Department of Chemicals & Petrochemicals** and **PLEXCONCIL** were reminded on 12.02.2020 for expediting the matter. **PLEXCONCIL's** reply was received and forwarded to **Consultant (Tech-1)** on 11.03.2020 for examination. However, **Consultant (Tech-1)** informed in the meeting that **PLEXCONCIL** reply mentions Acetic Anhydride as the export product, which does not make any sense. Also, a D.O. Letter was sent to **JS, Department of Chemicals & Petrochemicals** on 30.07.2020 to provide their comments in the matter at the earliest. Further, a copy of application was sent to **Department of Chemicals & Petrochemicals** on 09.03.2021 for examination & comments. Therefore, as decided in the Meeting No. 02/80dated 16.06.2021, a reminder was issued on 02.08.2021. Further, as decided in meeting dated 02.09.2021, another reminder was issued on 29.09.2021. Also, as per NC decision, final reminder [Letter] was sent to **Department of Chemicals & Petrochemicals** on 05.01.2022 for expediting the comments. In NC meeting dated 08.02.2022, it was decided to seek opinion of Consultant (Tech-1) in this matter as no information had been received from Department of Chemicals & Petrochemicals despite several reminders. As per NC decision, an email was sent to Consultant (Tech-1) on 11.03.2022. Consultant (Tech-1) via email dated 20.05.2022 had requested to send physical file of the case and the same was sent to Consultant (Tech-1) on 25.05.2022.

Decision: The Committee considered the case as per agenda and the matter was deliberated in the meeting. After due deliberation, the Committee decided to fix the ad-hoc norms as per written comments dated 18.08.2022 given by Consultant (Tech-1) as under:

1. The quantity of import item (**PVC Compound**) may be allowed as **1.10Kgs/Kg content in the export product.**
2. The quantity of import item (**Stainless Steel Capillary (Needle Assembly**) **of relevant diameter and length)** may be allowed as **net plus 2% wastage**.
3. The quantity of import item (**Evident Paper – Plastic Sheet/Roll (Self Adhesive**)) may be allowed as 1.10Sq.meter/Sq. meter content in the export product.
4. The quantity of rest of import items may be allowed as **net plus 1% wastage**.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 05

Case No. :**No.:9/12/80-ALC2/2017**	**M/s SMC PNEUMATICS (INDIA) PRIVATE LIMITED**	**Status: Approved**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No. /date: 0510403402 dated 14.07.2017		
HQ. No.: 01/80/050/00223/AM18	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 05/24/040/00172/AM18		

Case history: The case was approved in M. No. 03/80-ALC2/2016 dated 09.05.2018on the recommendation of representative of **DHI, DIPP** and **MSME** present in that meeting with 1% wastage. However, the applicant had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the recommendation of **Consultant (Tech-3)** was sent to **DPIIT** on 08.07.2020 as similar cases were examined/ recommended by them. However, **DPIIT** on 02.09.2020 requested for some additional information and the same were sent to **DPIIT** on 07.10.2020.Also, some other information received from the applicant was forwarded to **DPIIT** on 16.10.2020.As decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information as per comments of **DPIIT** vide U. O. No.: P-47012/289/2018-TSW dated 10.12.2020:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

However, the applicant's reply was forwarded to DPIIT on 12.08.2021 for examination & comments. DPIIT vide U. O. No.: P-47011/289/2018-TSW dated 31.08.2021 informed that the applicant's reply was incomplete. Therefore, the Committee decided to ask from the applicant to furnish following information:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. Brass Bar blank size and weight thereof supported by size & weight of component (Body B) to be manufactured- export product wise.
5. Cutting allowance and end cutting loss on brass bar.

Reply from the applicant was received and sent to DPIIT on 11.10.2021 for examination & comments. In NC meeting dated 08.02.2022, the Committee noted the comments received from DPIIT vide their U. O. No. P-47011/289/2018-TSW dated 20.12.2021 and decided to seek opinion of Consultant (Tech-3) in this matter. As per NC decision, the case was forwarded to Consultant (Tech-3) on 11.03.2022 for his opinion.

Decision: The Committee considered the case as per agenda and noted the comments of DPIIT & Consultant (Tech-3). Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to fix the ad-hoc norms as per written comments of DPIIT vide U.O. No. P-47011/289/2018-TSW dated 20.12.2021. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 06

Case No.: **23/8/80-ALC2/2018**	**M/s GE POWER INDIA LIMITED**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No. /date: 0310821275 Date: 28.05.2018		
HQ. No.: 01/80/050/00146/AM19	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 03/94/040/00164/AM19		

Case history: The case was rejected in Meeting No. 4/80-ALC2/2019 dated22.05.2019 due to non-submission of reply of deficiency letter dated 28.12.2018 raised by DHI. The applicant vide letter dated 27.09.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's representation was inadvertently forwarded to MSME who advised referring the case to DHI for examination. The case was referred to DHI on 31.10.2020. As per comments of DHI and as decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:

1. Complete application with all annexure.
2. Copy of the NC decisions in chronological order.
3. All the replies of deficiencies letters in chronological order.
4. Copy of deficiency letter issued by NC.

The applicant's reply was sent to DHI on 07.02.2022 for examination & comments. DHI via email dated 11.02.2022 informed that the applicant has not submitted the point-wise reply. The Committee also noted that the case was referred to DHI on 31.10.2020 and the recommendation of the DHI is still inconclusive. Hence, the Committee decided to refer the case to Consultant (Tech-3) for examination and providing comments. As per NC decision, the applicant's reply was sent to Consultant (Tech-3) on 07.02.2022 & 30.05.2022. However, Consultant (Tech-3) has requested for physical file of the case for examination & comments and the same was sent on 21.07.2022. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind Consultant (Tech-3)** for expediting the comments.

Case is deferred.

Sl. No. 07

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/s GEA Process Engineering, Vadodara**	**Status: Deferred**
HQ. No.: 01/80/162/AM09/	**Subject:** Request for fixation of ad-hoc norms	

Case history: The applicant has stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. KASEZ/100%EOU/II/08/09-10/11623 dated 23.11.2009 are the Member of EPC for EOUs and KSEZs. The applicant has stated that the company is an EOU unit and it is registered with Kandla Special Economic Zone (KASEZ) and there is a requirement by KASEZ that EOU unit needs to fix the norms of its export product. The applicant vide their representation dated 11.01.2020 had requested for fixation of input/output Norms for the import/export products.

The copy of application was sent to **MSME** on 08.09.2020 for examination of the case. As per comments of **MSME** received via email dated 16.06.2021, a deficiency letter was sent to the applicant on 13.08.2021 for furnishing the following information**:**

1. A copy of complete set of application.
2. To provide MSME-DI wastage/SEZ wastage report, if any.

As per NC decision, a deficiency letter as raised by MSME was issued to the applicant on 27.09.2021. The applicant via email dated 28.09.2021 informed that their unit is not registered under MSME Act, 2006. Therefore, they do not have any MSME-DI wastage report issued by MSME Authority and also such wastage report is not issued by KASEZ Authority. MSME was reminded on 09.03.2022 for expediting the

comments. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant on 18.07.2022:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Decision: The Committee considered the case as per agenda and noted that the applicant vide email dated 18.07.2022 has requested for more time to reply the deficiency letter. However, no reply has been received as yet. Therefore, the Committee decided to **send a reminder** to the applicant for furnishing the requisite information.

Case is deferred.

Sl. No. 08

Case No.: **12/14/80-ALC2/2018**	**M/s TIL LIMITED**	**Status: Rejected**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No : 0210208845 dated 11.12.2018		
HQ. No.: 01/80/050/00328/AM19	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 02/24/040/00110/AM19		

Case history: The Committee considered the case as per agenda and noted that the case was ratified by NC in its Meeting No. 14/80 dated 20.02.2019 as per written comments of DHI vide their U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019.However, the applicant vide their representation dated 27.10.2019 received on 11.11.2020 has stated that the norms ratified by NC in respect of above AA, item No. 142 was deleted on the plea that the same was not certified as part of export product as per Appendix 4E. They have mentioned that this is a typographical error on their part and Sl. No 142 i.e. Variable Disp Pump – Altered -1 No. is very much required for manufacturing of their export item i.e. Rach Stacker, and is being imported on net to net basis. Now the applicant has requested to allow import item at serial No 142 i.e. Variable Disp Pump – Altered Part No. H4194402/00 -1 No. on net to net basis. The Committee reconsidered the case in its meeting dated 16.06.2021 and decided to refer the case to DHI for examination & comments. As per NC decision, the case was referred to DHI on 11.11.2021 for examination & comments. In meeting dated 08.02.2022, the Committee decided to ask from the applicant to furnish the following information as per comments of DHI:

1. A copy of complete application with ANF-4A.
2. Deficiency letter issued earlier along with its reply.

A deficiency letter dated 09.03.2022 followed by reminders on 19.05.2022 & 24.06.2022 were issued to the applicant. However, no reply has been received as yet.

Decision: The Committee considered the case as per agenda and noted that the applicant has not yet furnished the reply of deficiency letter despite several reminders. Therefore, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms.

Case is rejected.

Sl. No. 09

Case No.: **Case No:10/14/80-ALC2/2018**	**M/s TIL LIMITED**	**Status: Rejected**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No : 0210208842 dated 11.12.2018		
HQ. No.: 01/80/050/00326/AM19	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 02/24/040/00109/AM19		

Case history: The Committee considered the case as per agenda and noted that the case was ratified by NC in its Meeting No. 14/80 dated 20.02.2019 as per written comments of DHI vide their U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019.The applicant vide their representation dated 27.10.2019 received on 11.11.2020 has stated that the norms ratified by NC in respect of above AA, item No. 142 was deleted on the plea that the same is not certified as part of export product as per appendix 4E. They have mentioned that this is a typographical error on their part and Sl. No 142 i.e. Variable Disp Pump – Altered - 1 No. is very much required for manufacturing their export item i.e. Rach Stacker, and is being imported on net to net basis. Now the applicant has requested to allow import item at serial No. 142 i.e. Variable Disp Pump – Altered Part No. H4194402/00 -1 No. on net to net basis. The Committee reconsidered the case in its meeting dated 16.06.2021 and decided to refer the case to DHI for examination & comments. As per NC decision, the case was referred to DHI on 11.11.2021 for examination & comments. In meeting dated 08.02.2022, the Committee decided to ask from the applicant to furnish the following information as per comments of DHI:

1. A copy of complete application with ANF-4A.
2. Deficiency letter issued earlier along with its reply.

A deficiency letter dated 09.03.2022 followed by reminders on 19.05.2022 & 24.06.2022 were issued to the applicant. However, no reply has been received as yet.

Decision: The Committee considered the case as per agenda and noted that the applicant has not yet furnished the reply of deficiency letter despite several reminders. Therefore, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms.

Case is rejected.

Sl. No. 10

Case No. :**64/11/80-ALC2/2018**	**M/s IND-SPHINX PRECISION LTD**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No.: 2210015975 Date: 13.09.2018		
HQ. No.: 01/80/050/00255/AM19	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 22/24/040/00048/AM19		

Case history: The Committee considered the case as per agenda noted that the case was approved in Meeting No.13/80-ALC2/2018 dated 22.01.2019 on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the representative of DHI. However, the applicant had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that in Meeting No. 08/80dated 05.11.2020, the comments of MSME was referred back for re-examination of the case on 21.12.2020 followed by reminders on 27.09.2021 & 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide dimensions of the import material and the dimensions of the export product.

A DL was issued to the applicant and the reply was received vide email dated 02.07.2022.

Decision: The Committee considered the case as per agenda and decided to forward the applicant's reply to concerned TE for examination & comments.

Case is deferred.

Sl. No. 11

Case No. :**17/19/80-ALC2/2014**	**M/s IND-SPHINX PRECISION LTD.**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No.: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00451/AM15	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 22/24/040/00056/AM15		

Case history: The Committee considered the case as per agenda noted that the case was approved in Meeting No. 22/80-ALC2/2015 dated 02.02.2016as per written comments of **MSME** vide ID Note No. 30 (199)/15-ME dated 30.12.2015.However, the applicant has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that in Meeting No. 08/80 dated05.11.2020, the comments of MSME were referred back for re-examination of the case on 21.12.2020 followed by reminders on 27.09.2021& 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide dimensions of the import material and the dimensions of the export product.

A DL was issued to the applicant and the reply was received vide email dated 02.07.2022.

Decision: The Committee considered the case as per agenda and decided to forward the applicant's reply to concerned TE for examination & comments.

Case is deferred.

Sl. No. 12

Case No. **2/17/80-ALC2/2017**	**M/s VEM TECHNOLOGIES PVT. LTD.**	**Status: Rejected**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No.: 0910065045 Date: 15.05.2017		
HQ. No.: 01/80/050/00281/AM18	**Subject:** Request for review for fixation of ad-hoc norms	
RLA No.: 09/24/040/00055/AM18		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non-submission reply of deficiency letter dated 14.01.2019as raised by **DPIIT**. However, the applicant had requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the applicant on 20.01.2020 followed by reminders on 22.09.2020, 25.11.2020 & 14.06.2021. The applicant's reply was received via email dated 16.06.2021 & the same was forwarded to Consultant (Tech-3) on 17.06.2021 for examination & comments. Consultant (Tech-3) via email dated 06.08.2021 requested for sending the physical file of the case. The physical file of the case was sent to Consultant (Tech-3) on 01.09.2021 followed by a reminder on 05.01.2022. In NC meeting dated 08.02.2022, Consultant (Tech-3) informed that the applicant's reply dated 16.06.2021 is deficient. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-3):

1. To provide detailed calculation of raw material to be imported with supporting drawing of components to be made out of them separately for both export products.

A deficiency letter dated 09.03.2022 followed by reminders on 19.05.2022 & 24.06.2022 were issued to the applicant. However, no reply has been received as yet.

Decision: The Committee considered the case as per agenda and noted that the applicant has not yet furnished the reply of deficiency letter despite several reminders. Therefore, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms.

Case is rejected.

Sl. No. 13

Case No. **1/25/80-ALC2/2015**	**M/s UNITED DRILLING TOOLS LTD**	**Status: Rejected**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No.: 0510397442 Date: 29.01.2016		
HQ. No.: 01/80/050/00441/AM16/	**Subject:** Request for review and fixation of ad-hoc norms	
RLA No.: 05/24/040/00493/AM16/		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 05/80 dated 07.06.2016 due to non-submission reply of deficiency letter dated 29.03.2016 as raised by DHI. However, the applicant had requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and **Consultant (Tech-3)**informed that the applicant's reply dated 29.05.2020 & 06.07.2020 are deficient due to following reasons:

1. Process flow chart does not show use of import items at SL. No. 2 & 3.
2. Quantity of forging is proposed to be imported in fraction of numbers.
3. Weight of export product & import items in annexure A & B are not clear.
4. Quantity of export product given in annexure B is not matching with quantity in AA.

The reply of above-mentioned deficiency was received from the applicant and sent to **Consultant (Tech-3)** on 28.01.2021 for examination of case. **Consultant (Tech-3)** via email dated 14.06.2021 has requested to send physical file of the case. The physical file of the case was sent to Consultant (Tech-3) on 04.08.2021. The applicant's reply of DL was sent to Consultant (Tech-3) on 05.01.2022 for examination of the case. In NC meeting dated 08.02.2022, Consultant (Tech-3) informed vide email dated 08.02.2022 that the applicant's reply dated 15.12.2020 is deficient as the applicant has not given point-wise reply of DL. Therefore, the Committee decided to ask again from the applicant to furnish the following information as per comments of Consultant (Tech-3):

1. Process flow chart does not show use of import items at SL. No. 2 & 3.
2. Quantity of forging is proposed to be imported in fraction of numbers.
3. Weight of export product & import items in annexure A & B are not clear.
4. Quantity of export product given in annexure B is not matching with quantity in AA.

A deficiency letter dated 09.03.2022 followed by reminders on 19.05.2022 & 24.06.2022 were issued to the applicant. However, no reply has been received as yet.

Decision: The Committee considered the case as per agenda and noted that the applicant has not yet furnished the reply of deficiency letter despite several reminders. Therefore, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms.

Case is rejected.

Sl. No. 14

Case No. **37/19/80-ALC2/2014**	**M/s KAMAR INFRASTRUCTURE PVT LTD.**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Licence No.: 0310788243 Date: 21.08.2014		
HQ File No: 01/80/050/00471/AM15/	**Subject:** Request for review and fixation of ad-hoc norms	
RLA File No: 03/94/040/00449/AM15/		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non-submission reply of deficiency letter. However, the applicant had requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the applicant on 29.10.2020.

The applicant's reply was sent to **DHI** on 25.02.2021 for examination of the case. DHI vide letter dated 16.06.2021 informed that the applicant's reply is deficient and it contains only copy of Advance Authorization. Therefore, a deficiency letter was sent to the applicant on 06.08.2021 to furnish the following information as per comments of DHI:

1. To furnish information as per Sl. No. 11 of SDF supported by Engineering Drawing with relevant dimensions highlighted.
   Sl. No. 11 of SDF: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

As per NC decision, a deficiency letter as raised by DHI was sent to the applicant on 06.08.2021 followed by reminders on 27.09.2021 & 11.11.2021. The applicant's reply was sent to DHI on 07.01.2022 for examination & comments. In NC meeting dated 08.02.2022, the Committee noted that DHI vide email dated 28.01.2022 informed that the applicant had submitted same information as of earlier. Therefore, the Committee decided to ask again from the applicant to furnish following information as per comments of DHI:

1. To furnish information as per Sl. No. 11 of SDF supported by Engineering Drawing with relevant dimensions highlighted.
   Sl. No. 11 of SDF: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

A deficiency letter dated 09.03.2022 followed by reminders on 19.05.2022 & 24.06.2022 were issued to the applicant. The applicant vide email dated 01.08.2022 had shared a link against the deficiency letter, but the link was not accessible. Therefore, the applicant, again vide email dated 01.08.2022, has been requested to send the requisite information. However, no reply has been received as yet.

Decision: The Committee considered the case as per agenda and decided to **send a reminder** to the applicant for furnishing the requisite information within 15days.

Case is deferred.

Sl. No. 15

Case No. **8/23/80-ALC2/2015**	**M/s HINDUSTAN RUBBER INDUSTRIES**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No. 0510395884 Date: 12.10.2015		
HQ. No.: 01/80/050/00421/AM16	**Subject:** Request for review and fixation of ad-hoc norms	
RLA No.: 05/23/040/00292/AM16		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2016dated 21.06.2016 due to non-submission of reply of deficiency letter dated 19.04.2016 as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016.However, the applicant had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that following information had been asked from the applicant on 25.11.2020 as per comments of DPIIT vide U. O. No.: P-47011/39/2019-TSW dated 12.10.2020**:**

1. To indicate weight of each type of rubber rollers to be exported, giving its composition i.e. net weight of rubber parts, Metal/Aluminium shell, handle etc.
2. Complete calculation for requirement of inputs (Both imported and indigenous) indicating wastage claimed for each raw material.
   In this case, there are two export items as under:
   i. Rubber rollers for automatic rice mill machinery 10”—8000 Number.
   ii. Rubber rollers for automatic rice mill machinery 14”—500 Number.
3. To provide above details for both the export items.
4. To provide relevant drawing of both the export items.

The applicant’s reply was sent to DPIIT on 28.12.2020 for examination of the case. **DPIIT** vide U. O. No.: P-47011/39/2019-TSW dated 28.01.2021 informed that the copy of application of the subject AA is not available with **DPIIT** to examine the case.

As per NC decision, a letter was sent to the applicant for submitting the copy of application on 06.08.2021 followed by a reminder on 11.11.2021. The copy of application was referred to DPIIT for examination & comments. In NC meeting dated 08.02.2022, the Committee noted the comments of DPIIT vide U. O. No. P-47011/39/2019-TSW dated 06.12.2021 and decided to seek opinion of Consultant (Tech-1) in this matter. As per NC decision, the case was forwarded to Consultant (Tech-1) for his opinion on 11.03.2022.Consultant (Tech-1) informed vide email dated 28.03.2022 that no attachments/documents of the case has been received by him. All the relevant documents were sent to Consultant (Tech-1) on 26.07.2022 for examination & comments.

Decision: The Committee considered the case as per agenda and the matter was deliberated in the meeting. After due deliberation, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting.

Case is deferred.

Sl. No. 16

Case No. **19/19/80-ALC2/2016**	**M/s L& T-MHPS TURBINE GENERATORS PRIVATE LIMITED**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No. 0310807493 Date: 31.08.2016		
HQ. No.: 01/80/050/00414/AM17	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 03/95/040/00292/AM17		

Case history: The Committee considered the case as per agenda and noted that the case was approved in M. No. **15/80-ALC2/2018** dated 06.03.2019 as per the written comments of **DHI** vide their U.O. No. 3/96/2016/TSW(B) dated 24.12.2018.However, the applicant had requested for review of already fixed ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking following information as raised by **DHI** was sent to the applicant on 24.02.2020 followed by reminders on 06.11.2020& 06.08.2021:

1. The final list of import items after all amendments. (there appears to be at least four amendments)
2. To submit calculation correlating the same with Dimensional Engineering Drawing with relevant dimensions highlighted.

The applicant's reply was sent to DHI on 13.08.2021 & 11.11.2021 followed by a reminder on 09.03.2022 for expediting the comments. DHI vide email dated 30.03.2022 informed that the applicant has not given calculation correlating it with the dimensional Engineering drawing. As per comments of DHI, a DL was issued to the applicant on 25.05.2022 followed by a reminder on 24.06.2022. However, no reply has been received as yet.

Decision: The Committee considered the case as per agenda and decided to **send final reminder** to the applicant for furnishing the requisite information within 15days.

Case is deferred.

Sl. No. 17

Case No.: **67/5/80-ALC2/2018**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No. 0410164150 Date: 02.04.2018		
HQ. No.: 01/80/050/00116/AM19/	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 04/24/040/00267/AM18/		

Case history: The Committee considered the case as per agenda and noted that the case was approved in M. No. 3/80-ALC2/2019dated 08.05.2019 as per written comments of **DHI** vide email dated 06.05.2019.However, the applicant had requested for review of the ad-hoc norms.

The representation of the applicant was forwarded to **DHI** for examination of the case on 25.02.2020 followed by a reminder on 29.10.2020. As per comments of DHI, a deficiency letter was sent to the applicant on 13.08.2021for furnishing the following information:

1. Complete application with ANF 4A and all enclosures.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Further, the Committee in its meeting dated 16.11.2021 noted that the applicant's reply was sent to DHI on 26.10.2021 for examination & comments. The representative of DHI informed vide letter dated 16.11.2021 that the applicant's reply was incomplete and the applicant did not furnish the point-wise reply as asked in deficiency letter dated 13.08.2021. Therefore, the Committee decided to ask again from the applicant for furnishing the requisite information within 15days:

1. Complete application with ANF 4A and all enclosures.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Further, the Committee in its meeting dated 08.02.2022 noted that the applicant's reply was forwarded to DHI on 16.12.2021 for examination & comments. DHI vide latter dated 08.02.2022 stated that this is an old case and sought for certain information. Therefore, the Committee decided to ask from the applicant for furnishing the following information within 15 days:

1. Complete application with ANF 4A, ANF 4B with all enclosures like appendix 4E, Appendix 4K & Appendix 4H.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

A deficiency letter dated 10.03.2022 followed by a reminder dated 19.05.2022 was issued to the

applicant as per comments of DHI.

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (Tech-3) on 22.07.202 for examination of the case. However, no comments have been received as yet. Therefore, the Committee decided to **remind Consultant (Tech-3)** for expediting the comments.

Case is deferred.

Sl. No. 18

Case No.: **12/16/80-ALC2/2017**	**M/s LARSEN & TOUBRO LIMITED**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No :0310815008 dated 03.08.2017		
HQ. No.: 01/80/050/00275/AM18/	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 03/95/040/00235/AM18		

Case history: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 03/80 dated 08.05.2019 on the recommendation of the representative of **DHI.** However, the applicant vide email dated 14.10.2020 had requested for revision of the ratified ad-hoc norms.
The applicant's representation was sent to **DHI** on 15.12.2020 for examination of the case. DHI vide letter dated 16.06.2021 informed that the case is very old and required compete set of application along with representation. Therefore, a deficiency letter was sent to the applicant on 13.08.2021 to furnish following information as per comments of **DHI**:

1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosure.

As per NC decision, a DL was issued to the applicant. The applicant's reply was sent to DHI on 11.11.2021 followed by a reminder on 09.03.2022 for expediting the comments.
The case was last considered in the Meeting dated 31.03.2022 and the Committee noted the comments of DHI given via their email dated 31.03.2022 and also decided to seek the opinion of Consultant (Tech-3) in this matter. As per NC decision, the case was referred to Consultant (Tech-3) on 20.05.2022.

Decision: The Committee considered the case as per agenda and noted that Consultant (Tech-3) has requested for physical file of the case for examination & comments. Therefore, the Committee decided to send the same to the TE, Consultant (Tech-3) for examination of the case.

Case is deferred.

Sl. No. 19

Case No.: **6/5/80-ALC2/2016**	**M/s ALPINE COILS LLP.**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No :0410161893 dated 10.05.2016		
HQ. No.: 01/80/050/00155/AM17	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 04/24/040/00022/AM17		

Case history: The Committee considered the case as per agenda and noted that the case was rejected by NC in its Meeting No. 14/80 dated 11.10.2016 due to non-submission of replied to the deficiency (raised by DIPP).However, the applicant vide representation dated 11.11.2020 furnished the reply of deficiency and requested to fix the ad-hoc norms. The Committee reconsidered the case and noted that a copy of application was sent to DPIIT on 10.08.2021 for examination & comments.
As per comments of DPIIT vide U.O. No.: P-47011/44/2021-TSW dated 15.09.2021, the following information was asked from the applicant to furnish within 15days:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be

furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of export items in Nos. also in addition to their weights.

As per NC decision, a DL was issued to the applicant and the applicant's reply was forwarded to DPIIT on 19.01.2022 for examination & comments. DPIIT vide U.O. No. P-47011/44/2021-TSW dated 16.02.2022 informed that the applicant has not submitted the information as asked earlier. Therefore, the Committee decided to ask again the applicant to furnish the following information as per comments of DPIIT:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of export items in Nos. also in addition to their weights.

A deficiency letter dated 20.05.2022 was issued to the applicant as per comments of DPIIT.

Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 25.06.2022 was sent to DPIIT on 22.07.2022 for examination & comments. However, no comments have been received as yet. Therefore, the Committee decided to **remind DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 20

Case No.:65/3/80-ALC2/2015	**M/s PROMAC ENGINEERING INDUSTRIES LIMITED**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No :0710107942 dated 26.03.2015		
HQ. No.: 01/80/050/00065/AM16	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00473/AM15		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in its Meeting No. 17/80-ALC2/2018held on 15.11.2019 on the ground that the import and export items are same and there is no manufacturing activity**.** However, the applicant vide email dated 10.10.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.

The applicant's representation was forwarded to **DHI** on 14.06.2021 for examination of the case. DHI vide letter dated 16.06.2021 informed that the case is very old and required compete set of application along with representation. Therefore, a deficiency letter was sent to the applicant on 11.08.2021 to

furnish following information as per comments of DHI:

1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosure.

The case was considered by NC in its meeting dated 08.02.2022 and noted that the applicant's reply was sent to DHI on 10.11.2021 for examination & comments. DHI vide letter dated 08.02.2022 informed that the applicant's reply letter didn't contain any new information and the comments sent by DHI earlier as per letter dated 01.11.2017 still holds good. However, the Committee noted that DHI in its comments has not mentioned about the specific deficiencies which are required to examine the case. The earlier comments sent as per letter dated 01.11.2017 are also not found. Therefore, the Committee decided to request DHI to give fresh comments in this matter.

The case was last considered in the meeting dated 31.03.2022 and the Committee noted that DHI had furnished the comments vide email dated 23.03.2022 stating that there is no new information. The applicant had again confirmed that basically there was only punching of holes in the steel cord. Technically, whole manufacturing operation should not result in value addition of 342% (in Rs terms more than 80 lakhs). DHI had given comments stating that the above issue is not a technical matter. Hence, the Committee decided to seek opinion of Consultant (Tech-3). As per NC decision, the case was referred to Consultant (Tech-3) on 20.05.2022. Consultant (Tech-3) had requested for physical file of the case for examination & comments. The information, received from the applicant, was sent to Consultant (Tech-3) via email dated 01.08.2022 and physical copy of the same was sent on 04.08.2022.

Decision: The Committee considered the case as per agenda and noted the comments of Consultant (Tech-3) received via email dated 17.08.2022 wherein it is stated that earlier the case was rejected on the basis of DHI's comments stating that the export & import items are same and there is no manufacturing activity involved. Now, the applicant has stated that they are punching holes in the imported belts and also adding indigenous items. But, this was not reflected in the description of export items. Further, the value addition of more than 300% is not possible with the type of activity involved. The applicant has also clarified that they were executing a turnkey cement plant and had increased value of items supplied initially to get more money from the buyer at the initial stage. The matter was deliberated in the meeting and the committee observed that this is an old case having licence of the year 2015. The justifications submitted by the applicant are also found unconvincing. Therefore, committee decided to call the applicant on personal hearing during the forthcoming meeting of the Norms Committee to explain their case.

Case is deferred.

Sl. No. 21

Case No.:63/5/80-ALC2/2018	**M/s VICTORA AUTO PVT. LTD.**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No :0510406550 dated 22.05.2018		
HQ. No.: 01/80/050/00112/AM19	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00096/AM19		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019held on 24.04.2019 due to non-submission of the documents/information raised by MSME**.** However, the applicant vide email dated 25.08.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the Advance Authorization.

The applicant's representation was forwarded to **MSME** for examination of the case on 15.03.2021 followed by reminders on 27.09.2021, 05.01.2022 & 09.03.2022. As per comments of MSME given vide

email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide blank size and weight, manufacturing process and stepwise wastage.

A deficiency letter was issued to the applicant on 24.06.2022. Further, the case has been referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. However, comments have not yet been received from Consultant (SKB).

Decision: The Committee considered the case as per agenda and decided to **remind Consultant (SKB)** for expediting the comments.

Case is deferred.

Sl. No. 22

Case No.:3/8/80-ALC2/2018	**M/s VICTORA AUTO PVT. LTD.**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No :0510407035 dated 02.07.2018		
HQ. No.: 01/80/050/00126/AM19	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00172/AM19		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019held on 24.04.2019 due to non-submission of the documents/information raised by MSME**.** However, the applicant vide email dated 28.09.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the Advance Authorization.

The applicant's representation was forwarded to **MSME** for examination of the case on 15.03.2021 followed by reminders on 27.09.2021, 05.01.2022 & 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide blank size and weight, manufacturing process and stepwise wastage.

A deficiency letter was issued to the applicant on 24.06.2022. Further, the case has been referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. However, comments have not yet been received from Consultant (SKB).

Decision: The Committee considered the case as per agenda and decided to **remind Consultant (SKB)** for expediting the comments.

Case is deferred.

Sl. No. 23

Case No.:64/5/80-ALC2/2018	**M/s VICTORA AUTO PVT. LTD.**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No:0510406462 dated 15.05.2018		
HQ. No.: 01/80/050/00113/AM19	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00080/AM19		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. **0**2/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME**.** However, the applicant vide email dated 09.09.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.

The applicant's representation was forwarded to **MSME** for examination of the case on 14.06.2021

followed by reminders on 27.09.2021, 05.01.2022 & 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide blank size and weight, manufacturing process and stepwise wastage.

A deficiency letter was issued to the applicant on 24.06.2022. Further, the case has been referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. However, comments have not yet been received from Consultant (SKB).

Decision: The Committee considered the case as per agenda and decided to **remind Consultant (SKB)** for expediting the comments.

Case is deferred.

Sl. No. 24

Case No.:60/5/80-ALC2/2018	**M/s VICTORA AUTO PVT. LTD.**	**Status: Deferred**
M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022		
Lic. No :0510406587 dated 24.05.2018		
HQ. No.: 01/80/050/00109/AM19	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 05/24/040/00111/AM19		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019held on 24.04.2019 due to non-submission of the documents/information raised by MSME**.** However, the applicant vide email dated 02.10.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.

The applicant's representation was forwarded to **MSME** for examination of the case on 14.06.2021 followed by reminder on 27.09.2021, 05.01.2022 & 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide blank size and weight, manufacturing process and stepwise wastage.

A deficiency letter was issued to the applicant on 24.06.2022. Further, the case has been referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. However, comments have not yet been received from Consultant (SKB).

Decision: The Committee considered the case as per agenda and decided to **remind Consultant (SKB)** for expediting the comments.

Case is deferred.

Sl. No. 25

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/S Suttatti Enterprises Pvt. Ltd.**	**Status: Deferred**
HQ. No.: 01/80/162/005/AM22/DES-I	**Subject:** Request for fixation of ad-hoc norms	

Case History: The firm vide representation dated 01.01.2021 received on 16.07.2021 enclosing their letter dated 06.04.2021 for fixation of Input Output Norms (SEEPZ, Mumbai). They have stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. SEEPZ-SEZ/EOU/65/05-06V.II/05330 dated 06.04.2021 as amended and the LOP has been renewed for a further period of five years from 2021-22 to 2025-26 for manufacture and export of wide range of products mainly applicable for electrical industries:

i. Shroud Plate Part No. 3789337 (ITC HS code 87089900)
ii. Shroud Plate Part No. 3767399/4046002 (ITC HS code 87089900)

The applicant's representation was forwarded to MSME on 08.11.2021 followed by a reminder on 10.03.2022 for expediting the comments. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide inspection report from MSME DI/Competent Authority.

A deficiency letter was issued to the applicant on 24.06.2022. However, no reply has been received as yet.

Decision: The Committee considered the case as per agenda and decided to send a **reminder to the applicant** for furnishing the requisite information within 15days.

Case is deferred.

Sl. No. 26

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/s Bharat Heavy Electricals Limited**	**Status: Approved**
Lic. No : 0910035792 dated 09.01.2009		
HQ. No.: 01/80//50/1245/AM09	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/292/AM09		

Case History: The case was approved by NC in its Meeting No. 44/80-ALC2/2009 dated 02.02.2010 as per comments of DHI vide letter No. 3(23)/09-TSW(B)/17 dated 12.01.2010. Now, the applicant vide email dated 10.03.2021 has requested for revision of norms in respect of import item at Sl. No. 75, which was deleted from import list and requested to allow the same and in respect of import item at Sl. No. 92, ratified quantity for the said material is insufficient to meet their requirement.
The applicant's representation was forwarded to **Consultant (Tech-3)** on 09.08.2021, 29.09.2021, 10.03.2022 & 27.06.2022 for examination & comments.

Decision: The Committee considered the case as per agenda and noted the comments of **Consultant (Tech-3)** given vide email dated 17.08.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to **revise** the ad-hoc norms as per comments of Consultant (Tech-3) as under:

1. The quantity of import item at Sl. No. 75 may be allowed as 2 Number.
2. The quantity of import item at Sl. No. 92 may be allowed 16000Kgs.

Note:

1. **RA concerned may ensure before issuing the EODC that no court case/ECA action either at RA or at Hqrs against the subject AA number is pending.**
2. **The decision for rest of the import items shall remained unchanged as decided in the NC Meeting No. 44/80-ALC2/2009 dated 02.02.2010.**

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 27

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/s Bharat Heavy Electricals Limited**	**Status: Approved**
Lic. No : 0910036322 dated 16.12.2008		
HQ. No.: 01/80//50/1580/AM09	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/351/AM09		

Case History: The case was approved by NC in its Meeting No. 19/80 dated 11.12.2012 as per comments of DHI letter No. 3(42)/10 Vol. 20/408 dated 11.12.2012. Now, the applicant vide their email dated 10.03.2021 has requested for revision of norms in respect of import item at serial No. 12 which was deleted from import list and requested to allow the same and stated that import items at serial No. 91 & 128 ratified quantity for the said material is insufficient to meet their requirement.
The applicant's representation was forwarded to Consultant (Tech-3) for examination of the case on 09.08.2021, 29.09.2021, 10.03.2022& 27.06.2022.

Decision: The Committee considered the case as per agenda and noted the comments of **Consultant (Tech-3)** given vide email dated 17.08.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to **revise** the ad-hoc norms as per comments of Consultant (Tech-3) as under:

1. The quantity of import item at Sl. No. 12 may be allowed as 2 Number.
2. The quantity of import item at Sl. No. 128may be allowed 5200Kgs.

Note:

1. **RA concerned may ensure before issuing the EODC that no court case/ECA action either at RA or at Hqrs against the subject AA number is pending.**
2. **The decision for rest of the import items shall remained unchanged as decided in the NC Meeting No. 19/80 dated 11.12.2012.**

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 28

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/s Bharat Heavy Electricals Limited**	**Status: Deferred**
Lic. No : 0910045023 dated 03.01.2011		
HQ. No.: 01/80//50/701/AM11	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/450/AM11		

Case History: The case was ratified by the Norms Committee in its meetingNo.08/14 dated09.07.2013 as per comments of DHI letter No. 3(42)/2010-TSW(B)/112 dated 31.05.2013. Now, the firm vide email dated10.03.2021 has requested that import items at Sl.Nos.2, 6&7are raw material and the ratified quantity was restricted to 7960 Kgs,4850Kgs & 320Kgs by Norms Committee as against applied quantities of 10000Kgs, 6000Kgs & 2000Kgs respectively. They have stated that the ratified quantity was insufficient to meet the requirement & thus they have imported more than the ratified quantity. For the justification of the same Accountability Certificate certified by the Central Excise Dept. has been enclosed in this regard for further consideration.

The Committee re-considered the case and noted that the applicant's representation was forwarded to **Consultant (Tech-3)** on 09.08.2021 for examination of the case. However, **Consultant (Tech-3)** had requested to forward this case to DHI. Therefore, the Committee decided to refer the case to DHI for examination and comments. As per NC decision, the applicant's representation was forwarded to DHI on 29.09.2021 for examination & comments.
The case was considered by NC in its meeting dated 16.11.2021 and noted the comments of DHI received vide letter dated 16.11.2021 wherein it was stated that the applicant's representation was not clear and they sought some more information. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of DHI:

1. Background note giving the NC decision/deficiency letter along with the corresponding reply in a chronological order.

2. Complete application with ANF 4B with all enclosures like Appendix-4E, Appendix-4K & Appendix-4H.

As per NC decision, DL was issued to the applicant for furnishing above information. The applicant's reply/representation was forwarded to DHI on 29.11.2021 for examination & comments. DHI vide email dated 14.01.2022 & dated 30.03.2022 informed that earlier ad-hoc norms were fixed on the basis of applicant's reply dated 17.05.2013 and now, the same is required by DHI for re-examination of the case. Therefore, the Committee decided to ask the applicant to submit the reply dated 17.05.2013 as requested by DHI. As per NC decision, a DL was issued to the applicant on 20.05.2022.

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (Tech-3) on 30.05.2022 for examination & comments. However, no comments have been received yet. Therefore, the Committee decided to **remind Consultant (Tech-3)** for expediting the comments.

Case is deferred.

Sl. No. 29

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/s BEML LIMITED**	**Status: Deferred**
Lic. No : 0710104233 dated 20.05.2014		
HQ. No.: 01/80/050/00364/AM15	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00050/AM15		

Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. As per comments of DHI, the Committee decided to ask from the applicant to furnish following information:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested **to send point-wise reply of the deficiency letter separately to each AA Number**. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant on 10.03.2022. The applicant's reply was sent to **DHI 30.05.2022** for examination & comments. Further, DHI vide email dated 20.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind DHI** for expediting the comments. Case is deferred.

Sl. No. 30

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/S BEML LIMITED**	**Status: Deferred**
Lic. No : 0710105280 dated 20.06.2014		
HQ. No.: 01/80/050/00361/AM15	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00084/AM15		

Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. The Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant on 10.03.2022. The applicant's reply was sent to **DHI 30.05.2022** for examination & comments. Further, DHI vide email dated 26.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 31

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/S BEML LIMITED**	**Status: Deferred**
Lic. No : 0710105285 dated 20.06.2014		
HQ. No.: 01/80/050/00363/AM15	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00079/AM15		

Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency(raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant. The applicant's reply was sent to **DHI** 30.05.2022 for examination & comments. Further, DHI vide email dated 20.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 32

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/S BEML LIMITED**	**Status: Deferred**
Lic. No : 0710105283 dated 20.06.2014		
HQ. No.: 01/80/050/00366/AM15	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00103/AM15		

Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant. The applicant's reply was sent to **DHI** 30.05.2022 for examination & comments. Further, DHI vide email dated 18.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 33

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/s Victora Auto Pvt. Ltd.**	**Status: Deferred**
Lic. No.: 0510407583 dt. 23.08.2018		
HQ. No.: 01/80/050/00195/AM19	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00296/AM19		

Case History: The case was approved by NC in its Meeting No. 01/80dated 03.04.2019. The firm has stated that inadvertently they have submitted the online application with export & import quantity in KGs as same without any wastage. Therefore, on the basis of online application submitted at the office of Add. DGFT CLA, New Delhi norms was fixed by DGFT in its meeting No. 05/80 dated 28.06.2018. Hence, they have requested to reconsider their application on basis of actual wastage and revise the norms.

The applicant's representation was forwarded to MSME on 09.11.2021 followed by a reminder on 11.03.2022 for expediting the comments. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

A deficiency letter was issued to the applicant on 24.06.2022. Further, the case was referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. However, comments have not yet been received from Consultant (SKB).

Decision: The Committee considered the case as per agenda and decided to **remind Consultant (SKB)** for expediting the comments.

Case is deferred.

Sl. No. 34

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/s Bombardier Transportation India Private Ltd**	**Status: Deferred**
Lic. No : 3410043169 dated 09.05.2017		
HQ. F. No.: 01/80/162/006/AM22	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 34/21/040/00049/AM18		

Case History: The Committee considered the case as per agenda and noted that the subject AA has not been considered in any of the NC meeting for fixation of ad-hoc norms as yet.

The applicant vide their email/letter dated 22.07.2021 stated that they have obtained advance authorization for importing various components and raw material on a customs duty free basis for manufacturing metro rail coaches. The firm has mentioned that they have making efforts for filing the aid online application initially the portal was not allowing to file the application itself as the licence was tagged under the SION norms category. The import items which they required norms fixation includes approximately 5000 line items. While attempting to upload each of the items they have been facing issue of auto logout from the portal with data already posted not being saved. Now, they have requested to accept their application for norms fixation in the physical form.

The Committee reconsidered the case as per agenda and noted that the firm's representation was forward to DHI on 19.08.2021 for examination of the case. The representative of DHI asked for background of the case. Therefore, the Committee decided to seek detailed background note along with

ccomplete application with all enclosures like appendix 4E, Appendix4 K & Appendix 4H. As per NC decision, a deficiency letter as raised by DHI was sent to the applicant on 29.09.2021 followed by a reminder on 11.11.2021.

The case was considered in the meeting dated 31.03.2022 and the Committee noted that the case was erroneously rejected by the NC in its meeting dated 08.02.2022. The applicant had submitted the reply of deficiency letter as raised by TE on 15.12.2021. Therefore, the Committee decided to forward the applicant's reply to TE, Consultant (Tech-3) for examination and comments. As per NC decision, the case was referred to Consultant (Tech-3) on 20.05.2022 followed a reminder on 27.07.2022 for examination & comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind Consultant (Tech-3)** for expediting the comments.

Case is deferred.

Sl. No. 35

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/s Bharat Heavy Electricals Limited**	**Status: Approved**
Lic. No : 0910039051 dated 20.08.2009		
HQ. F. No.: 01/80//50/1812/AM09	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 09/24/040/151/AM10		

Case History: The case was approved in Meeting No. 13/80 dated 11.09.2012 as per comments of DHI vide letter No. 3/24/10/TSWB dated 03.09.2012.

Now, the applicant via email dated 10.03.2021 & 05.04.2021 has requested for revision of ratified ad-norms for import items at Sl. Nos. 113 & 91. The applicant's representation was sent to DHI on 29.12.2021. The applicant has furnished the complete information via email dated 07.04.2022&the same was sent to DHI via email dated 08.04.2022 for examination & comments. The comments of DHI received via email dated 27.04.2022.
The case was discussed in the NC meeting dated 03.06.2022 and it was noted that earlier, the import item at Sl. No. 91 was deleted as it was not covered under Para- 4.1.3.1 of FTP-2009-14 and the import item at Sl. No. 113 was allowed with 10% wastage. The applicant requested to allow the import items at Sl. No. 91 of 2 Number & for import item at Sl. No. 113 as applied for. Also, the Committee noted the comments given by DHI vide email dated 27.04.2022 and decided to seek the opinion of Consultant (Tech-3) in this matter.

Decision: The Committee re-considered the case as per agenda and noted the comments of Consultant (Tech-3) given vide email dated 17.08.2022. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to **revise** the ad-hoc norms as per comments of DHI received via email dated 27.04.2022 as advised by Consultant (Tech-3) as under:

1. The quantity of import item at Sl. No. 91 may be allowed as per GN-4.
2. The quantity of import item at Sl. No. 113 may be allowed as 500MT inclusive of 10% wastage **subject to condition that the export weight should be increased to 3021.22MT from 2922.66MT.**

Note:

1. **RA concerned may ensure before issuing the EODC that no court case/ECA action either at RA or at Hqrs against the subject AA number is pending.**
2. **The decision for rest of the import items shall remained unchanged as decided in the NC Meeting No. 13/80 dated 11.09.2012.**

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 36

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/s Ductmaster India Pvt. Ltd.,**	**Status: Deferred**
Lic. No : 0710058666 dated 22.07.2008		
HQ. F. No.: 01/80/050/00762/AM09	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00190/AM09		

Case History: The case was approved in Meeting No. 08/18 dated 18.07.2017 as per comments of DIPP vide letter No. 12/54/2017-TSW/61-A/R dated 18.7.2017.
Now, the applicant has requested for review of ratified ad-hoc norms. The applicant has stated that they have obtained advance authorization under no norms category from RA, Bangalore for the export item Silver Black Nude core & Sleeve with the quantity of 1,66,200.000 Meter whereas, norms fixed by NC as per written comments of DPIIT for the export quantity of 12,13,308.000 Meter. It would be 1,13,330.000 meter, however, due to typographical error in the comments of DPIIT the export quantity might have been mentioned as 12,13,308.000 Meter.

The applicant's representation was referred to DPIIT on 27.05.2022 for examination &comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 37

M. No.: NC/1/MEET/Jul/202223/9 (Offline Cases) dated 18.08.2022	**M/s Hanning Motors India Pvt. Ltd.**	**Status: Approved**
Lic. No : 3410045677 dated 03.12.2019		
HQ. F. No.: 01/80/050/00241/AM20	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 34/24/040/00270/AM20		

Case History: The case was approved in Meeting No. 05/80 dated 10.09.2020 as per comments of MSME.

Now, the applicant has requested for review of ratified ad-hoc norms. The applicant has stated that at the time of norms fixation, the norms for import item at Sl. No. 3 was missing. Therefore, they have requested to review and re-rectify the norms. The applicant has represented through email dated 22.07.2022 and 27.07.2022 as they were unable to file case for review through DGFT Portal.

However, the representation of the applicant along with related documents was sent to Consultant (SKB) on 08.08.2022 for examination and comments.

Decision: The Committee considered the case as per agenda and noted the comments of Consultant (SKB) received via email dated 09.08.2022. After due deliberation, the committee decided to revise the ad-hoc norms for import item at Sl. No. 3 on repeat basis as approved for AA No. 3410045820 dated 28.01.2020 as per comments of Consultant (SKB) as under:

1. The quantity of import item at Sl. No. 3 (**Granulate Hostacom G3N01 (Polyproplene) Part No. 25038)** may be allowed as 1.05Kgs/Kg content in the export item.

Note: The decision for rest of the import items shall remained unchanged as decided in the NC Meeting No. 05/80 dated 10.09.2020.

RA concerned may take further necessary action as per the decision of NC.

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संतोष कुमार दुबे / Santosh Kumar Dubey
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
वाणिज्य एवं उद्योग मंत्रालय
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भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject:- M/s SMC Pneumatics India Private Limited, A.A No. 0510403402 dated. 14.07.2017.
Reference:- D.G.F.T. F. No.01/80/050/00223/AM18

DGFT(DES-1) may kindly refer to their e-mails dated 11th October 2021 forwarding firm's reply for re-fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under after taking 2/3rd recovery from scrap in line with their earlier. A.A. No. 0510407130 dated 09.07.2018:

1. Net weight of export items at Sl.No. 1 to 4 may be specified as 8684.4 Kgs., 14262 .3 Kgs., 5338.6 Kgs. and 2055.7 Kgs. respectively
2. Quantity of import item at Sl.No.1 may be allowed as 13904.17 Kgs as 1.601 Kgs/Kg content in the export products after 2/3rd recovery from the scrap.
3. Quantity of import item at Sl.No.2 may be allowed as 24445.58 Kgs as 1.714 Kgs/Kg content in the export products after 2/3rd recovery from the scrap.
4. Quantity of import item at Sl.No.3 may be allowed as 8956.63 Kgs as 1.677 Kgs/Kg content in the export products after 2/3rd recovery from the scrap.
5. Quantity of import item at Sl.No.4 may be allowed as 3753.47 Kgs as 1.825 Kgs/Kg content in the export products after 2/3rd recovery from the scrap.

Norms Committee may take a view.

20/12/2021

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DGFT(Sh. Santosh Kumar Dubey, Dy.DGFT, DES-I)
DPIIT U.O.NO. P-47011/289/2018-TSW dated 20 .12.2021